IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-176(PB)/2017

IN THE MATTER OF:

Shaara Hospitalities Pvt. Ltd.

... Applicant/Petitioner

Vs

Affinity Beauty Salon Pvt. Ltd.

.. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.06.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/

Petitioner

Shri Arun Batta, Advocate

Ms. Neha, Advocate

ORDER

Issue notice to show-cause why the petition be not admitted. The other matters namely (IB)-164(ND)/2017 before Bench No. II and (IB)-172(ND)/2017 before Bench No. III are posted for 3^{rd} July, 2017 and 8^{th} July, 2017 respectively.

List all the matters before the Principal Bench on 3rd July, 2017. Process dasti.

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

29.06.2017 V. Sethi